

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

(a) The number of dowry victimisation cases registered in various police stations in Delhi during the year 1991 and 1992 (up to 15-11-1992) is as under :—

	1991	1992 (upto 15-11-92)
(i) Dowry deaths	126	116
(ii) 406 IPC	120	209
(iii) 498-A IPC	455	502
(iv) Dowry Prohibition Act	5	4

(b) No, Sir

(c) Yes, Sir

(d) The Crime (Women) Cell of Delhi Police earlier known as Anti-Dowry Cell, was set up in 1983. The function of the Cell is to investigate dowry death cases and other cases concerning crimes against women specially cruelty by in-laws, non-return of stridhan etc. Besides, the Cell deals with complaints of women in distress harassed by their husbands and in-laws due to dowry demands.

B. S. F. Sector Headquarter in Kishanganj District Bihar

2118. SHRI KAMESHWAR PASWAN: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Central Government had decided to establish the Sector Headquarter of Border Security Force in Kishanganj district of Bihar and steps to acquire 152 hectares of land were immediately taken;

(b) whether it is also a fact that Rs. 60 lac is to be paid as compensation money for land acquisition which the BSF has to deposit; and

(c) if so, what are the difficulties in immediate disposal of compensation and what are the reasons for delay to establish the proposed sector Headquarter of B.S.F?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

(a) to (c) It is a fact that it was decided to establish a Sector Headquarters

of Bordar Security Force in Kishanganj District and action to acquire 115 hectares, 99 acres and 20 points of land for headquarters of this Sector as well as two Battalions of Border Security Force was initiated. The State Government have assessed the cost of this land as Rs. 57,10,217.13 P. The compensation is to be disbursed by the Land Acquisition Collector after announcement of the award. The Sector headquarters has not been established because the land has not yet been handed over to the Border Security Force.

Legislation of Check Kidnapping

2119. CHOWDHARY HARI SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to bring any legislation in order to check kidnapping and ransom incidents; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

(a) and (b) A Bill to amend the Indian Penal Code to provide for deterrent punishment to persons committing the offence of kidnapping for ransom etc., and to make certain consequential amendments to the Code of Criminal Procedure, 1973 was introduced in this House on 3-12-92.

Reforms in the Prison System

2120. SHRI KRISHNA KUMAR BIRLA :

SHRI DIPEN GHOSH :